

LOK SABHA DEBATES

LOK SABHA

Monday July 20, 1992/Asadha 29, 1914
(Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

RE: RAM JANAM BHOOMI-BABRI
MASJID ISSUE

(Interruptions)

[Translation]

SHRI RAM VILAS PASWAN (Rosera):
Mr. Speaker, Sir, the Prime Minister should
tender his resignation. The Resolution was
not adopted at the N.I.C. meeting.

[English]

The Prime Minister should resign. I
have given you a notice under Rule 388.
(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE
(Dum Dum): The Prime Minister has no
moral right to stay in the Government.

[Translation]

SHRI MADAN LAL KHURANA (South
Delhi): Mr. Speaker, Sir, an attempt is being
made to vitiate the atmosphere in the coun-
try, as is evident from the attacks made on
temples in Kerala and Nasik and also the
manner in which temples are rapidly coming
under attack....(Interruptions)....

[English]

SHRIDIGVIJAYASINGH (Rajgarh): Sir,
it is sad that the JD, CPI and CPM instead of
helping the Prime Minister to come to a
solution, are asking him to resign. All the
secular forces should strengthen the hands
of the Prime Minister. The Country needs all
secular forces to come together and help the
Prime Minister to solve the issue. (Interrup-
tions)

[Translation]

SHRI MADAN LAL KHURANA: They
have failed to incite riots in U.P. Now, they
are inciting riots in Kerala. The House should
discuss the riots that have taken place in
Kerala and Nasik...(Interruptions)....

SHRI RAM VILAS PASWAN: There is
a complete breakdown of the Rule of Law in
Utter Pradesh. There is a complete
Constitutional breakdown. The Prime Minis-
ter has no moral right to continue in office.
He should resign...(Interruptions)....

[English]

SHRI BASUDEB ACHARIA (Bankura):
The Babri Masjid Action Committee has taken
a decision to march to Ayodhya if construc-
tion work is not stopped.

SHRI RAM VILAS PASWAN: NIC
meeting could not resolve anything. We would
like to know the decision taken in the meet-
ing. Let the Prime Minister come and tell the
House the decision taken in that meeting.
(Interruptions)

SHRI BASUDEB ACHARIA: I do not know why the Government is helpless. Why cannot the Government take any action; why cannot they acquire the land? Land can be acquired by the Central Government. *(Interruptions)*

SHRIBASUDEB ACHARIA: There have been communal riots in Kerala. There has been explosive situation throughout the country. *(Interruptions)*

SHRI BASUDEB ACHARIA: Why could not NIC resolve the issue? *(Interruptions)*

SHRI RAM VILAS PASWAN: I have given a notice under Rule 388. *(Interruptions)*

[Translation]

SHRI MADAN LAL KHURANA: Sir, they failed to cause communal riots in U.P., so they are doing it in Kerala...*(Interruptions)* They are creating disturbances in Nask...*(Interruptions)*..

[English]

SHRI BASUDEB ACHARIA: Sir, an MLA was assaulted in Kerala.

SHRI A. CHARLES (Trivandrum): This is a matter concerning my constituency, so I should given time. *(Interruptions)*

[Translation]

SHRI RAJNATH SONKAR SHASTRI (Saidpur): Please look at this newspaper and see what's happening - A death dance is being performed with a sword in one hand and a spear in another. They want to use swords even inside this House. *(Interruptions)*

SHRI MADAN LAL KHURANA: They got many people killed in Kerala.

MR. SPEAKER: Please take your seat.

(Interruptions)

SHRI RAM VILAS PASWAN: The Constitution is being violated to the hilt and these people are delivering speeches here, yet the Central Government is maintaining silence. Where is the Prime Minister? *(Interruptions)*

MR. SPEAKER: Please sit down.

SHRI RAJNATH SONKAR SHASTRI: The House will function only after you call the Prime Minister *(Interruptions)*

SHRI KALKA DAS (Karol Bagh): He is giving a threat. Will the House function according to their whims and fancies?

[English]

SHRI BASUDEB ACHARIA: You ask the Prime Minister to come. *(Interruptions)*

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): Sir, already it is said that the Muslims are a community which can be dispensed with. This is the kind of a situation that they have been able to create and the Government is idling away the time. In 1946, it was the Muslim League and today, it is the BJP who are creating conflagration on a Tin Bigha scale.

SHRI BASUDEB ACHARIA: If the construction work is not stopped, they will march to Ayodhya. *(Interruptions)*

MR. SPEAKER: Now what are you interested in? Are you interested in talking at one and the same time, everybody?

SHRI BASUDEB ACHARIA: We are interested to stop the construction work.

MR. SPEAKER: Are you interested to make the point? Let me understand this thing. And if you are interested in making the point, then it is altogether a different thing.

But supposing all of you are standing at one and the same time, well, then there is no point.

SHRI BASUDEB ACHARIA: I have given a notice on this. (*Interruptions*)

[*Translation*]

SHRI RAM VILAS PASWAN (Roser): Mr. Speaker, Sir, we have moved a notice for the suspension of the Question Hour under Rule 388. The House is not aware of the decision taken at the N.I.C. meeting. The Prime Minister is the Chairman of the Council and as such it is his duty to inform the House of whatever he has said at the meeting. Today, there is an explosive situation prevailing in Ayodhya and there is a complete breakdown of the constitution in the entire country. This House is supreme and you are the guardian of this House. At the stage that we have reached today, it is the responsibility of this House to fulfil its constitutional obligations. If the House doesn't do so, what will be written about the role of the House in history? I request you to call the Prime Minister. There is a constitutional break down and the Prime Minister has no qualms about continuing in office. He has no moral right to continue in office. You please summon the Prime Minister and ask him to inform the House of the Resolution passed in the N.I.C., well, no Resolution was passed there-but he can apprise the House about the details of the N.I.C. meeting and further, the Government should check those elements who are trying to set the nation aflame by inciting communal passions.

Therefore, Mr. Speaker, Sir, please admit the notice, I had moved under Rule 388...(*Interruptions*).

[*English*]

SHRI A. CHARLES (Trivandrum): Trivandrum has been a very peaceful constituency. I have been continuously elected from that constituency. It is a very enlightened constituency. (*Interruptions*)

From yesterday onwards, a number of huts have been burnt. There communal riots are taking place. Anti-social elements are being encouraged by communal forces. RSS, BJP and ISS are instigating anti-social elements. In that peaceful constituency, now houses are being burnt; and the people cannot go out. (*Interruptions*) I would plead with BJP to honour the court order. (*Interruptions*) All along, Trivandrum has been peaceful. Do not play with fire because anti-social elements are now there; and the peaceful life is being disturbed. Please help the State Government to maintain law and order. This is a law and order problem.

There has always been communal harmony. Now, that is being disturbed. I would plead with the BJP to honour the court order; and that is the only way to save the country from the holocaust. (*Interruptions*) Don't take the country to ransom. The whole country would be burnt.

After the Question Hour, let us sit together and discuss the whole thing. We should be given time to discuss the whole thing.

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, first of all, I would like to say that it is not proper to call for the suspension of the Question Hour daily. (*Interruptions*)

The demand for the suspension of the Question Hour, once in a while, is understandable, but if you look at the number of days, on which the Question Hour was allowed since the commencement of the Session on 8th, one can understand the gravity of what I am saying.

Mr. Speaker, Sir, secondly, I would like to mention here with regard to today's newspaper reports about riots in Kerala and Nasik that it becomes evident from the attack in Kerala at an RSS Shakra by the volunteers of the Islamic Sevak Sangh (I.S.S.) and the manner in which a Janata Dal M.L.A.

along with his supporters indulged in stone throwing against the Temple supporters, that following their failure to incite communal violence in U.P., these elements now want to create communal disturbances in Non-B.J.P. ruled states. These elements, hand in league with the Congress, communists, and Muslim league want to deliberately cause communal riots and create unrest in the country. They have failed to incite communal violence in B.J.P. ruled States and therefore, are committing all these anti-cities in non-B.J.P. ruled states. (Interruptions) Thus a conspiracy is being hatched in non-B.J.P. ruled States. Kerala and Maharashtra are live examples of this. We would like to have a comprehensive discussion on it in this House and we would like the hon. Minister of Home Affairs to make a statement on it.

[English]

SHRI SOMNATH CHATTERJEE (Saidpur): Mr. Speaker, Sir, the importance of the Question Hour is known. But today the country is facing an unprecedented situation. And this situation is becoming every minute more and more complicated. It has become a complicated and serious issue. We find today the Central Government, although since 8th and 9th of July, we have been repeatedly calling upon it to take action, there is total inaction, atrophy and drifting of the situation. They have allowed the situation to reach such a proportion today. Now it seems that the whole situation has become out of control. Now in an organised manner more than two to three hundred people are being brought here. The question is of maintaining national unity and integrity, communal peace and harmony in this country, which is one of the basic tenets of the Constitution. Today, these are the greatest threats and we are afraid, we are shivering that there may not be any repetition of what happened in 1946, 1947 and 1948 in this country. Then what will happen to this country? Should we allow division and sub-division of this country when people will be fighting on the basis of religion?

There is another most important

constitutional issue. Now openly the Government and the Prime Minister have said that they are waiting for the court's decision. A judicial verdict is there. Now openly it has been stated that that will not be carried out or complied with. How is it being defied Sir by almost a mob rule there? Mob hysteria is being created, frenzy is being created. VHP has openly said that they will not carry out court's order. In spite of the court's order they have been continuing with the construction. Who is charge of this territory? It was taken over on the plea of providing some tourist facilities. If tourist facilities have to be provided, who is to provide them? Is it the Uttar Pradesh Government or is it made over to Kar Sewaks? How is it made over to the VHP for the purpose of making all sorts of construction which they want? The Government is supposed to know.

Sir, today we have seen with crowns on their heads, Dr. Murli Manohar Joshi and other. It is no longer VHP but BJP, who had been playing from behind, has now come to the front. Dr. Murli Manohar Joshi and Shri Ashok Singhal with crowns on their heads, now are trying to be the embodiment of Ram and Hanuman. I do not know whose embodiments they were. What message is being given to this country? The Government cannot enforce court's order. There is no government in this country which can enforce the orders of the court. This is the situation we are coming to. Such open defiance of the Constitution, such open defiance of court's order, I cannot think of. In my memory I do not recall any such defiance, which is openly being done and which is being defied. In the name of religion this is all sought to be justified as if no other principle applies in this country, as if the Constitution has been engulfed in flames. We are very much disturbed. This is a matter where we cannot wait for the Government just to continue with their sleep. They must wake up. We want immediately that the Government must respond and say what they are going to do. We have found that in the NIC they have not been able to come to a decision. We had expected that the Government could come with a statement here

and now. This country should be taken into confidence, the House should be taken into confidence. We do not know whose statement is forthcoming. There is no indication that they are going to make a statement.

The Prime Minister's only response to the important issue that has been raised in the No-Confidence Motion debate was that it was a sterile debate. This is the approach of the Prime Minister of this country. So many important issues were raised. He washed them away by saying that it was a sterile debate, a debate for the sake of the debate. When such vital issues were raised, the Prime Minister does not respond. This is a very serious matter.

That is why we are saying that this Prime Minister either he must take action to prevent this country being thrown asunder by a communal holocaust or he is not fit to remain for a moment in that seat. He must take action. Therefore, we have said, that with every moment that passes the situation becomes more and more difficult. Therefore, the Government must take immediate action, take over that land. It is their bounden duty to protect the unity and integrity of the country. It is their bounden duty to protect secularism in this country. That is the constitutional mandate. They cannot play with that mandate. We cannot allow that mandate to be openly flouted by the Government. We cannot sit here as silent spectators.

Therefore, I demand that the Prime Minister should immediately come and make a statement as to how he is going to resolve this situation. We do not want to hear their inaction about their contemplation. All the secular Opposition Parties have offered their cooperation. They do not want inaction. We have repeatedly said it, and asked you to take action. Except the BJP every other party has said it. You have not taken any action and all the time you are referring to this Committee, that Committee; meetings and meetings and are going on.

We only object to one thing. Whom are

you strengthening? You are strengthening the BJP and the communal forces in this country. You have sufficient knowledge. They are becoming more and more popular. Therefore, I am saying—if you really try to prove - the charge is that you are colluding with them, you are conniving with them, you are pampering with the majority communalism. Therefore, unless you take action we will be forced to say that you are also responsible for the present situation. Therefore, we demand that the Prime Minister should make a statement.

(Interruptions)

THE MINISTER OF STATE OF THE
MINISTRY OF COMMUNICATIONS

(SHRI RAJESH PILOT): Shri Somnath Chatterjee has said some something. I do share with him that the situation is very serious. The Government is aware of it. The Prime Minister has openly said it in the House. We have said in the House that we are going to shoulder our responsibility what is needed by the Central Government.

I want to put a question to the hon. Member. I read in the newspapers yesterday that the hon. Chief Minister of West Bengal has said that they against Article 356 to be applied.

SHRI BASUDEB ACHARIA: Can't you acquire the land?

SHRI SOMNATH CHATTERJEE: Is there no other power with you except Article 356? Let them say that.

SHRI RAJESH PILOT: I want a clarification from you.

SHRI SOMNATH CHATTERJEE: Are you going to act only on our suggestion? Did you go to IMF on our suggestion? *(Interruptions)* We had given some advice. They have not accepted it. *(Interruptions)*

SHRI RAJESH PILOT: I want a clarification from the hon. Member. What I want

from him is to clarify whether what the hon. Chief Minister has said is their party line. What the Government has to do, the Government knows. We do not need their instruction. We cannot run the Government on their instructions or suggestions. I am not saying that. But what I want to know is, whether that is their position and whether they are going to follow it up. That is what I am asking. I want to know that from them.

[Translation]

SHRI VISHWANATH PRATAP SINGH (Fatehpur): Hon'ble Mr. Speaker, Sir, the meeting of the National Integration Council concluded recently.... (Interruptions) Please maintain silence. Now we are aware of the resolves taken by the Prime Minister at the meeting, because we are also Members of the Council. But, at a time when the House is getting agitated and the entire nation is looking towards this House, it would be appropriate on the part of the Prime Minister to apprise the House of what he has said at the meeting and also the Government's stand in this regard. The House is not aware of it. It has come to know about the proceedings of the NIC meeting through the newspaper reports and also through our utterances. However, the Government should come out with an authoritative Statement, explaining its stand in this regard. We sincerely hope that the hon'ble Speaker will today itself direct the Government or the Prime Minister to come out with a statement in this regard.

This is a strange situation. We do not want to hold any more discussion, because it creates provocation and you can guess as to how serious can the situation become due to this. I want to put forth the other aspect of this issue which should be thought over seriously. With great humiliation I submit that we have a State Government which says that it will try its best to implement the orders of the Court. All right. We do not want to raise any other issue during this debate and we will do so in due course of time. But that Government says that it is finding itself helpless. Now, you can understand as to how it is finding itself helpless. Does it not

have enough powers to deal with the situation? We do not suggest that this issue should be solved in this very particular way. But it has failed to achieve success even after trying all possible measures. On the other hand, the Central Government assures to safeguard the sanctity of courts and the Constitution. The hon. Prime Minister made this statement after ten days. Had he made it earlier, this much of time would not have been wasted. The House does not know as to what the Government is going to do. The House does not know whether Government is going to make them agreeable or it is going to solve it by convening a meeting and holding discussion. We do not know whether it is going to exercise its powers and going to solve it considering it as its duty. The position is this that we have a helpless State Government, a helpless Central Government and a helpless House and a helpless court. In such a situation, would we be able to govern the country? If in future, certain thing takes place in any other State and the Central Government takes a decision in the national interest and the court gives some different decision, then it will give a chance to the Chief Minister to follow the path of its own choice. If the Government wants to maintain the integrity of the country, it will have to do something concrete. If we say that we cannot do anything and we are helpless as nobody obeys the orders of District Magistrate, then it will surely lead to the disintegration of the country. I am not saying all this out of emotions, I am stating this purely on administrative point of view. (Interruptions)

SHRI MADAN LAL KHURANA: When we talked to Shia-Sunnies, Shri N D Tiwari was present there. (Interruptions)

SHRI VISHWANATH PRATAP SINGH: If you give one example, other examples can also be cited.

SHRI RAM NAIK (Bombay North): Why Imman Bukhari was not arrested even after 13 days of issuing orders.

SHRI VISHWANATH PRATAP SINGH:

I think that if thing continue to go on like this, it will put a question mark on the authority of Central Government. (*Interruptions*) I would like to request you and the Government and all others to find out some way out today itself to solve this problem. I urge very politely to give an opportunity to this country to evolve a way out to this problem. We urge you to give atleast one more opportunity to all the Hon. Members to help solve this problem so that steps could be taken to stop aggravating it any more and dialogue could be started. You cannot evade your duty. It is your duty to conduct the House. My another submission is that the Chief Minister of that State is not discharging his duties properly and the hon. Prime Minister too has failed to tackle this problem so another Prime Minister should be installed who is capable of tackling this situation.

SHRI MADAN LAL KHURANA: You are taking him to your own path.

THE MINISTER OF COMMUNICATIONS (SHRI RAJESH PILOT): Shri Vishwanath Pratap Singh stated two things. I would like to answer them. He has said that the Government is helpless. Neither the Government is helpless nor it can give minute to minute account to House. The N.I.C. meeting was held on Saturday. (*Interruptions*)

I too have heard this thing. The National Integration Council meeting lasted till 12.30 on Saturday night and all the parties tried to evoke a consensus and our view regarding this proposal. Sir, the meeting was held till late in the night, all the parties made their efforts to pass a unanimous resolution. In this way the Government got only one day of Sunday and today it was the Question Hour at 11.00 A.M. You can imagine as to which situation the Government is passing through. On the one hand, the B.J.P. says that it has no link, with the Vishwa Hindu Parishad and on the other hand, Shri Madan Lal Khurana says that the construction of the temple cannot stop and he says that it is the work of the Vishwa Hindu Parishad. While some other responsible leaders of the BJP say that

the work cannot be stopped. In such a situation, the Government should take certain measures to bring peace in the country, and to maintain the dignity of the court as also to implement court's indulgement and to respect the feelings of the people. This is the responsibility of the Government. The Government cannot take any step only because someone likes you to take or the other has asked you to take. (*Interruptions*)

[*English*]

SHRI E. AHAMED (Manjeri): Mr. Speaker, Sir, now the atmosphere is charged with emotion and I do not want to say anything which will vitiate the atmosphere of peace and tranquility prevailing in the country. It is a matter of not only regret, in fact, it is quite condemnable that in Ayodhya, the State Government of Uttar Pradesh...(*Interruptions*)

SHRI RAM KAPSE (Thane): What happened in Kerala and Malegaon, say about that also...(*Interruptions*)

SHRI E. AHAMED: Sir, they cannot make the House run according to their own wishes...(*Interruptions*). In Ayodhya, violation of the court order has been going on. There is a continuous assault on the Constitution of this country by the VHP, supported and sponsored by the BJP and their government in U.P.. (*Interruptions*). I am happy that the Prime Minister has announced something at the NIC meeting, saying that the non-compliance of the court order will be taken as the failure of Constitutional machinery in U.P. But may I say why not the Government come to this House, take the House into confidence and say what action the Government proposes to take to stop this violation of the court order and to ensure the compliance of the court order?

In this country, everywhere there are communal elements, mainly sponsored by BJP and their people engineering communal riots. They say there is nothing in U.P. It is not a credit for them; it is because of the restraint shown by the minority community.

Now there is peace and tranquility. We want this peace and tranquility, this communal harmony, this unity and integrity of the country to be maintained at any cost. My party is committed to this that nobody can take law into their hand. Whatever be the party, whoever they may be, they cannot take law into their hands.

Khuranaji was very much worried about something that happened in Kerala, but he has not even a word to say about what is happening in U.P. where everyday the assault on the Constitution is going on....(*Interruptions*).

(*Interruptions*)

Sir, may I say what happened in Kerala yesterday and today also, with all humility? The situation in Kerala has been charged with emotion as the mosque issue is a highly sensational one. Yesterday the R.S.S. people have taken a route-march with provocative slogans. Unfortunately, there was some untoward incident which helped to increase the tension there. (*Interruptions*) I have an incident to report to this august House. I may submit with all sadness what happened there in Kesavadasapuram in Trivandrum this morning. The mosque there has been attacked and desecrated by the RSS elements in Trivandrum. (*Interruptions*)

I submit that Kerala is a peace-loving State and it is sad that such things are happening there. Three people have been injured, two out of which seriously, in the above incident. The State Government and the administrative machinery have taken prompt measures in this regard and controlled the situation. Today RSS engineered the communal riots there. There is some apprehension among the members of the minority community that some police officials are behaving in a partisan attitude. I urge the State Government also to take remedial steps urgently to bring the situation under control. The impartiality of the policy should be ensured everywhere lest the situation may go out of control. (*Interruptions*)

what is happening in Uttar Pradesh today?

(*Interruptions*)

[*Translation*]

SHRIRAMKAPSE: Who is responsible for all that has happened in Malegaon?....(*Interruptions*)

SHRI DAU DAYA JOSHI (Kota): Three Hindus have been killed in Kerala...(*Interruptions*)

[*English*]

SHRI E AHAMED: Sir, I urge the Government to come to this House and say what action they are proposing to take with regard to Uttar Pradesh and the implementation of the court's order.

All right-thinking people of this country, including the minorities, have reposed their confidence in this Government. It is the duty of this Government to live up to their expectation to maintain the unity and integrity of the country. I submit that every member of the minority community will be with the Government in this regard to maintain the unity and integrity of the country and bring communal harmony. (*Interruptions*)

[*Translation*]

PROF. RASA SINGH RAWAT (Ajmer): What the Government has done in Sahbano case? (*Interruptions*)

SHRI RAJVEER SINGH (Aonla): Mr. Speaker, Sir, today again there was uproar to suspend the Question Hour. Right from the beginning of this session, it has become a practice to seek suspension of Question Hour in the name of Ayodhya. The poor people of the country will have to pay the price for the loss of valuable time of this House...(*Interruptions*) Please listen to me, we have been listening to you.

Mr. Speaker, Sir, my submission is that there is no unrest at all in Ayodhya. There is

peace in all over Uttar Pradesh. I am coming from there this morning. The big problem of construction of temple has been solved. Today some persons of the Sikh community have gone there to perform the kar seva there. Their photographs while performing kar-seva have been published by the newspapers. The Sikhs which were being isolated from the mainstream of India, have now been brought closer through the name of Lord Rama. Today they are working for the construction of the temple of Lord Rama....(Interruptions)

Mr. Speaker, Sir, I would like to say another thing. In India the Muslims are being instigated and misguided in the name of mosques. Today, the Muslims are being told that their interests are being overlooked. You will be disappointed to hear all this. But not only you but the whole country will be very happy to hear that hundreds of Muslim youth have joined the kar-seva for the construction of that temple. This is the situation there...(Interruptions) Mr. Speaker, Sir, Uttar Pradesh is calm. It is not disturbed at all. Since there is no disturbance the leaders who have been rejected by the people of Uttar Pradesh in elections are now a worried-lot. They are feeling that they have been rejected for good. Therefore, they are disturbed. They are trying to create Hindu-Muslim riots. But they are not succeeding in their objective. As they have failed in their attempts to set Uttar Pradesh ablaze, so they now want to set this country aflame. The Bhartiya Janata Party Government in Uttar Pradesh is doing its work so honestly that they have failed in their ill objectives. Therefore, today they are going to create disturbances in the States like Kerala and Maharashtra where there are weak Governments. In Kerala they succeeded in inciting riots. The people of Sangam attacks "The Shakha" of the RSS and killed three persons. Mr. Speaker, Sir, similarly, in Malegaon in Maharashtra a Janata Dal MLA was caught while trying to incite riots there. He had made an attack....(Interruptions). Many Janata Dal leaders are present in the House, they are leaders of all India level. Can any of these leaders rise here and declare that ** a

** Expunged a ardered by the cart.

MLA of their party was not responsible for creating riots there. Therefore, their party alone creates riot in the country...(Interruptions)

SHRI RAM KAPSE: He has stated publicly that he committed a mistake. He has given a statement to the press that he had committed a mistake. You may ask about it, if you do not know it. You may ask it. (Interruptions)

SHRI CHANDRA JEET YADAV (Azamgarh): Mr. Speaker, Sir, I am on a point of order.

[English]

MR. SPEAKER: I will allow you, but....

(Interruptions)

[Translation]

SHRI RAJVEER SINGH: How can I sit down before I conclude? How can the hon. Member raise a point of order at this time?

SHRI CHANDRA JEET YADAV: Mr. Speaker, Sir, please ask him to sit down. Only then I shall say anything.

MR. SPEAKER: It is not in my hand.

SHRI RAJVEER SINGH: Mr. Speaker, Sir, I am not yielding. There could have been only one point of order that there should have been Question Hour. Now there can be no other point of order. (Interruptions)

[English]

MR. SPEAKER: I will allow you to speak, but in the Question Hour there is no point of order.

[Translation]

SHRI RAM VILAS PASWAN: The president of the Bhartiya Janata party, Shri Lal. K Advani, in his capacity as leader of the

opposition has said that the Bnartiya Janata Party is not involved in it (*Interruptions*) but the president of the Bhartiya Janata Party himself went there for 'Kar-Sewa'. he has tried to mislead the House (*Interruptions*) there can not be any other example of untruth than this?

SHRI RAM NAIK: When your leader Shri Vishwanath Pratap Singhji was speaking, we were hearing him patiently. But now you are not allowing us to speak, it is a very strange situation. You can not be given such right that you can stand up and speak at any time. (*Interruptions*) We have also the right to express our views and nobody can stop us to do so.

SHRI RAM VILAS PASWAN: If you will not allow us to speak, then we will also not let anyone speak.

SHRI RAM NAIK: Why are you preventing us to speak and continuously interrupting. (*Interruptions*)

SHRI RAJVEER SINGH: Mr. Speaker, Sir, today I am very happy that till date only big leaders were interrupted. (*Interruptions*)

MR. SPEAKER: Please sit down.

(*Interruptions*)

SHRIMATI SAROJ DUBEY (Allahabad): Mr. Speaker, Sir, the Jungle raj should be brought to an end. The judiciary should be honoured. The Constitution should be protected. The jungle raj can not continue for long....(*Interruptions*)

MR. SPEAKER: I am saying it time and again that if this issue is serious, then it should be discussed seriously. If you people go on interrupting like this then neither anyone, will be able to listen you nor anything will go on record. If you want to protect the Constitution then the discussion in the House should be in such a way that some conclusion may come forward. We need not remind it time and again. The honourable and

knowledgeable Members like you should express themselves, one by one and none can stop you by doing so. Even then if the discussion here is held like this, then no conclusion can be drawn. My submission to you is that you say one by one whatever you want to say.

SHRI RAJVEER SINGH: Mr. Speaker, Sir, I am glad to see that a national level leader has tried to interrupt me. Does he think myself of his level. Thank you very much for it. I am a back bencher.

MR. SPEAKER: All are equal here.

SHRI RAJVEER SINGH: Mr. Speaker, Sir, I am to say that the Uttar Pradesh Government is criticised here. The High Court has given a judgement regarding the Ayodhya issue. The hon. Chief Minister of the State and the Government of the State has asked its officials to implement that judgement. Now, some difficulty is being faced to implement that order. The construction work could not be stopped. We know it and you also know it that thousands of people are present there. We do not want to shed blood there.

I would like to ask hon. Shri Vishwanath Pratap Singhji that he had also been the Chief Minister of that State before Shri Narayan Dutt Tiwariji. After a litigation for 130 years a judgement was given that the graves of the two 'Sunnis' in the graveyard of the 'Shiyas' should be removed. The 'Shiyas' requested to implement that judgement but as the 'Sunnis' are in the majority there and powerful, they refused to do so. Why the then Chief Minister of Uttar Pradesh, Shri Vishwanath Pratap Singh did not take any action on their request. Why the judgement of the Supreme Court was not implemented? Why the judgement of the Supreme Court was not implemented even after the litigation for 130 years? At that time, he said that the judgement could not be implemented as the law and order situation would deteriorate. Does he want that we should go for a firing in Ayodhya and that thousands of people should be killed? You could also not do and could

not get the graves removed from the grave yard. Today, such people does not have the right to say that the judgement of the court is not being honoured. You should remember your doings also? (Interruptions) Please listen, there had been the Chief Ministers of Congress, Janta Dal, SJP, even they could not get it removed. There had been one Chief Minister of every party in Uttar Pradesh, why could they not implement the judgement of the Supreme Court. Mr. Speaker, Sir, I want to ask these friends, through you, who are making reference to the court again and again as to what happened in the case of Sahbano. The steps taken by the Government in Sahbano's case was very shameful and the dignity of the court was lowered very much and the Government amended the Constitution just to save its skin. We do not want to disturb the law and order situation. Today the situation is very peaceful in Uttar Pradesh. There has been no riots in Uttar Pradesh for one year. At the time when the Bhartiya Janta Party took the reins of Uttar Pradesh Government, 33 districts were under curfew. (Interruptions)

Some friends had tried to engineer riots in Varanasi. The Government of my state immediately suppressed the riots and it also exposed the rioters. Then our friends felt bad about it. Their friends were among the rioters, who were caught, their cars were captured and they were caught on the charge of murder. They are feeling bad. The Uttar Pradesh Government is being opposed in every matter.

Mr. Speaker Sir, you might be aware that the Uttar Pradesh Government had bought a Bill against copying. Then our colleagues of Janta Dal raised objections to it and said that it is a great injustice to the students. Mr. Speaker, Sir, at that time I had said that the shops of those indulging in copying in Uttar Pradesh have been closed, the students, the guardians, and the voters there are happy, but I do not know as to why our friends took it otherwise.

Mr. Speaker, Sir, recently after 8th, when the construction work at Ayodhya had started,

Muharram was celebrated in Uttar Pradesh. The situation at the time of festival of Muharram becomes very sensitive. Riots always take place at this occasion in Uttar Pradesh. Mr. Speaker Sir, you will be surprised and glad to know that this year not even a single riot took place at the time of festival of Muharram. The Central Government is here which can tell if even a single incident of riot had taken place in Uttar Pradesh at the time of Muharram? We made such arrangements that this Muharram festival passed off very peacefully.

Mr. Speaker, Sir, riots always take place at the time of festival of Muharram every year in Lucknow. The riot does not take place between Hindus and Muslims. The riot takes place between Muslims., between Shiyas and Sunnis. We tried and did not let the riots take place. The processions of both Shiya's and Sunni's were taken out.

Mr. Speaker, Sir, disturbance is not there in Uttar Pradesh. The minds of our these leaders are disturbed. They do not want peace in Uttar Pradesh. They feel it bad as to why peace is there in Uttar Pradesh. They are worried that why the Bhartiya Janta Party Government is gaining popularity in Uttar Pradesh. They want that riots should take place there. They want to create disorder in Lok Sabha with one voice and are trying to create disturbances in the country. These are the people who want to run their politics by creating disturbances in the country. The uproar is being created unnecessarily.

Mr. Speaker, Sir, with these words, I extend my thanks to you and I want to submit that there is peace in Uttar Pradesh and it will be there for long.

SHRI SHARAD YADAV (Madhepura):
Mr. Speaker Sir, I do not want to go in the details of this issue. My colleagues of the Bhartiya Janata Party have made allegations against Nihal Ahmed. I appeal to the Government that I know Nihal Ahmed and I am proud of him. I challenge that Nihal Ahmed is not involved in such incidents

(*Interruptions*) If any killing has been in Kerala, stern action has been taken against the culprit under the law. (*Interruptions*) whosoever does so, it is deplorable. The way you have got the of people killed is deplorable. (*Interruptions*) My submission is that this matter was not so serious. The lock was opened there and the idols were installed. The statements and the "Rath Yatra" of Advaniji was for breaking the law and it was stated by them that the Constitution of the country will not be honoured. The condition is that the emotions of the majority community were provoked. All of us have been submitting this thing in this House since 8th.

Law is not abided at many places. I do not take it otherwise. The murderers are roaming freely. But the sword of danger is hanging over the crores of people of the country and Pilot Sahib should come up and say that the Communist Party Members did not ask to impose section 356.

We are not supporting the Government, instead we have already voted against you. it has been observed that no justice has been done to the poor people in the democratic set-up of our and ** country under the provisions of the Constitution. (*Interruptions*)

SHRI TARA CHAND KHANDELWAL (Chandni Chowk): We object to it. We cannot call our country. It is the question of our sentiments....(*Interruptions*)

[*English*]

MR. SPEAKER: I will look into it.

[*Translation*]

SHRI RAM NAIK (Mumbai North): We take oath to augment the dignity of our country....(*Interruptions*) Kindly tell us whether that word would be expunged....(*Interruptions*)

MR. SPEAKER: You will come to know

when you listen to me. Will you listen to what I am going to speak in response to your comments? You feel pleasure in speaking and not in listening.

(*Interruptions*)

[*English*]

MR. SPEAKER: This is too much. I said, I will look into it. You raise a question and when I am replying, you do not hear me. This is very strange as if you and you only have the right.

(*Interruptions*)

[*Translation*]

SHRI SHARAD YADAV: I mean to say that the poor people of this country did not get justice since centuries. For the first time, the poor people of India were provided with rights under the provisions of the Constitution after a struggle for democracy and independence. The poor people like us are speaking in the House for the first time.

I would urge that it has tarnished the image of democracy, the Constitution and the judiciary in the world. In spite of repeated requests made by the Government since 8th instant, there has been a delay in taking action against them under law. It is a violation of our law. Their announcements are also violating the law. On the one hand the Chief Minister of the State believes these ** and says one thing but on the other hand, the leader of the Opposition, while expressing respect to the judiciary and safeguarding the Constitution says that they have got the mandate. Mr. Advani, the mandate that you have got is not to ignore the democracy and Constitution of India.

Mr. Speaker, Sir, I would not like to take much time of the House. These are ignorant people with a sick brain**.

I want to tell them that nothing is

possible without firm determination... (*Interruptions*).

SHRI RAM KAPSE: He is making use of hypocritical words as if he is addressing a public meeting. (*Interruptions*)

[*English*]

MR. SPEAKER: Unparliamentary words will not form part of the record.

(*Interruptions*)

[*Translation*]

SHRI SHARAD YADAV: Mr. Speaker, Sir, finally I want to say a few points clearly. I would suggest to take action while taking action if you can acquire the land it should be acquired, and the Government should be suspended, if possible. We as well as the entire section of secular population of the country in favour of some quick action to be taken. The Government is waiting for sacrifice of lakhs of people. You should take it for granted that these people have inherited these virtues traditionally. ** Spreading of ** rumours is in their blood. During the freedom struggle these people were in their homes. Perhaps you don't know what these people had done during emergency. It is the group of people who believe in begging apology. The government should not make any further delay even for a minute. (*Interruptions*) All of you are in the habit of speaking**. A situation has been created which will lead millions of the people of the country to ruin. Delay by mere four hours would be tant amount to committing a crime. Today the Government has committed a crime and it will continue to do so in future. They speak in different tones. Murliji says one thing and Advaniji speaks something else, Kalyanji speaks another thing. These are the birds of the same feather. (*Interruptions*)

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, he is not using the proper words. Why are you allowing him to speak in

this manner? Such words should not be used for other hon. Members of the House.

SHRI TARA CHAND KHANDELWAL: You have said just now that all the members of the House are equal. Why are you allowing him to speak like this continuously.

SHRI SHARAD YADAV: He is habitual of whatever he is speaking now. They have no other option. They don't discuss politics on poverty, starvation and other problems. At times they play politics in the name of cow and sometime in the name of temple. I would urge upon the Government to think and rise on behalf of crores of people of this country. If it does not get up, the country will be ruined. The more you are delaying in taking immediate action the more you will be endangering the values of Independence struggle of India. That is why I request that these people are spoiling the country by frequently raising sentimental questions here and there during electioneering. Mr. Speaker, Sir, on the part of crore of people we have made requests time and again if Shri Nar-simha Rao feels weak, he may either quit the office or take action immediately. Do whatever you like. There is no time to think.

These people are mobilising lakhs of people and sending them there. Though none is willing to go there. But all the four State Governments are forcing the people to go there in buses. they are monilising their own people there. They want to create an atmosphere of riot and massacre. Bombs and Swords have been sent there. Tents have been pitched there. I mean to say that delay in the matter will amount to blood shed, and this Government and the House will be responsible for this blood shed. I do not expect anything from this Government. They have never been responsible for it nor they will own any responsibility in future. These people are sowing the seeds of hatred. They neither discuss any problem of poor nor have they ever raised any question relating to their problems. They will come to power

only by exploiting the sentiments of the people.

Mr. Speaker, Sir, I would like to request you to take action against the State Government. If this Government is unable to take action, it should quit at once. Either someone else should occupy the seat of power or election should be held afresh. We are ready to face these people on this issue in India..

SHRI RAJVEER SINGH (Aonla): Mr. Speaker, Sir, I would like to furnish some information. The hon. Member has said that the people are being taken to that place in buses. The Government of Uttar Pradesh has imposed restrictions to bring Karsevaks and other such people.

SHRICHANDRA SEKHAR (Ballia): Mr. Speaker, Sir, during the last 7-8 days, tragic context is being raised in the House frequently and it is being discussed time and again. It was discussed in the National Integration Council also.

The people like us were of the opinion that we would try to find out some solution in good faith. Unfortunately we could not decide anything where all of us could jointly find any solution.

Mr. Speaker, Sir, speeches are delivered from both the sides. I will not discuss anybody's speech. But every speech made here helps in multiplying the excitement outside. therefore, I feel the time has come when the people who are worried by this excitement may not participate in the discussion. It is impossible for people like me to sit through the proceedings of the House because contrary statement are being made. I feel really pained to note that Shri Rajesh Pilot is asking Shri Somnath Chatterjee whether he wants to invoke article 356 or not. I don't know whether Shri Rajesh Pilot is running the Government or seeking the help of Shri Somanath Chatterjee...(Interruptions)

Mr. Speaker, Sir, we don't know what he

wants to do, But it is the responsibility of two parties alone. One party is running the Uttar Pradesh Government and the other party is running the Government of India and both are making the situation more provocative one by its silence and the other by its speech and it is strange that we are also becoming a part of that. I may be wrong, but it seems that we are heading towards a dark future. This may be so either by the activeness of the one or by the inactiveness of the other.

Mr. Speaker, Sir, I would like to submit that even in the provoked situation at least, I cannot be a party to it unless this issue is resolved either peacefully or through the action by the Government. I hold that this Parliament is not discharging its duty. What all is happening there and the kind of attitude being adopted will not facilitate a smooth running of the country. I may be excused by my colleagues Shri Khurana and Shri Jaswant Singh who are sitting here if I say that the kind of statement made by the President of their party and the type of statements being issued from there as have appeared in the newspapers, would not ensure peace. Shri Pilot may be passing his time and he is free to do so but history is not created by merely passing the time. History will neither wait for me nor for him nor you. History will give its decision today or tomorrow.

Mr. Speaker, Sir, I do not know about others, I speaking without consulting anybody that a man like me will not take part in any proceedings, any debates on this question in this House because I know that all bold speeches incite only feelings of the people. If my colleagues of the Bhartiya Janata Party believe that they can lead the country to a new path by making heroic and bold speeches, I leave it to their wisdom but I cannot agree with them.

MR. SPEAKER: There is a great fact in what the Ex. hon. Prime Minister Shri Chandra Shekhar has just said. Nothing should be said here which may deteriorate the situation outside. Everybody should do his duty and what we have to speak let us speak like...(Interruptions)

[English]

SHRI SRIKANTA JENA (Cuttack):

Let us adjourn the House; keep quiet; and ask the Government to act. Let us not discuss about this matter then.

MR. SPEAKER: Let us understand the spirit in which he has spoken. He has not spoken....(Interruptions)

[Translation]

MR. SPEAKER: You first listen to me. You do not have even this much courtesy to listen to me when I am speaking. I say, it is not that easy that I would only say and the House will be adjourned. It is not like that.

(Interruptions)

MR. SPEAKER: Let me speak. If you go on doing this, no purpose will be served.

(Interruptions)

MR. SPEAKER: I am not being allowed to speak even when I am on my legs. I am saying that we should discuss here the ways and means to solve a big problem being faced by us. We have to take care in the discussion that feelings of the people are not hurt and the situation is not deteriorated. No body is preventing you from speaking but whenever there is such a discussion care should be taken to use only such language which does not hurt the feelings of the people. This is my request. No doubt the sentiments are intense and these sentiment can be expressed through strong words. I am not accusing anybody but we should be cautious of the impact of what we are speaking.

(Interruptions)

SHRIDIGVIJAYA SINGH (Rajgarh): Mr. Speaker, Sir, as has been expressed by hon. Shri Chandra Shekhar, it is imperative for the Central Government to take some immedi-

ate decisions. It is true in view of the serious phase through which the country is passing. The country is wonder struck at the behaviour of the Bhartiya Janata Party, Vishwa Hindu Parishad, the RSS and the Bajrang Dal. They have been of this opinion right from the beginning. Shri Advani in an interview to 'Eye Witness' has stated that they would not accept the verdict of the court. He had also said this very thing during his Rath Yatra. Singhaji is stating that the construction work would not be stopped even if 33 crore dieties may come and try to stop it. They have to accept the order of the court. The hypocrisy of the State Government will not last longer. The situation that is arising in Ayodhya may have a serious consequence. The situation as it prevails and which is inciting communalism throughout the country, calls for deep thinking, whether it is Bajrang Dal or Vishwa Hindu Parishad, they are all spreading hatred in the society so they have no right to exist in the country and they should not be given recognition.

Mr. Speaker Sir, now the time has come to think as to whether such people who are responsible for creating communal tension in the country have any right to live in this country? Do they have any right to propound their ideology? Hoardings have been fixed in different places of Madhya Pradesh with the lines "Bajrang Dal seeks your help for the creation of Hindu Rashtra. Let us prepare ourselves for the armed revolution." Can our democracy exist according to our Indian traditions? Mr. Speaker, Sir, I would like to submit through you that it is the responsibility of all the secular parties and secular minded people to strengthen the hands of the Hon. Prime Minister. They have to strengthen the hands of the Hon. Prime Minister to enable him to take a decision.

Mr. Speaker, Sir, as per the situation prevailing in Ayodhya, only acquisition of land will not do. What can be done by merely acquiring the land? The Government thinks of controlling the situation by acquiring land there. Seeing the present situation one will have to agree that immediate action is required to be taken under the article 356

otherwise we will neither be able to even safeguard our constitution nor the democracy in our country. I would like to submit to the Hon. Prime Minister that there was a need to take step to check the way the orders of the High Court are being violated and to check the way communalism is being spreaded throughout the country.

Today they say that there are no riots in Uttar Pradesh (*Interruptions*) The point is that there cannot be any riot so long as the persons responsible for creating riots are not willing to create. Who has spreaded riots in Keral. Both RSS and ISS are responsible for engineering riots there ...(*Interruptions*) There is some agreement between RSS and ISS. All such communal organisations are like the to faces of the same coin so both should be banned. Who were responsible for a clash in the village Male? There should be an immediate ban on all such organisation whether that is a Hindu or a Muslim organisation because such organisations are primarily responsible for creating communal tension in the country. Otherwise neither the society nor the country will survive.

Hon. Mr. Speaker, Sir, Sharad Yadavji has said that out country cannot be *** the people can be ***

[*English*]

MR. SPEAKER: No. Those words will not form part of the record.

[*Translation*]

SHRI DIGVIJAYA SINGH: I would like to request you and hon. Chandra Shekharji that this is not the time to avoid *** Not recorded the responsibility. This is not the time to avoid discussion on it in the House. Let us launch a campaign together against the communalism. We need to start this campaign inside the House and outside, in streets, in towns and cities and only then we will be able to check the communalis. I would like to submit today to all those forces which

are against communalism and which believe in communal harmony that they should strengthen the hands of the Hon. Prime Minister so that he may be able to take steps to fight against communal frenzy and may be able to establish communal harmony. Uttar Pradesh Government which has lost the constitutional right to govern should be dismissed immediately.

[*English*]

(*Interruptions*)

SHRI TARIT BARAN TOPDAR (Barackpore): Sir, the procrastinating character of the Government on this issue - a Neronian Government - which has survived somehow, the No-Confidence Motion, somehow by breaking so many parties, is very alarming. Therefore, I will not give any speech on this issue. Many more speeches can be given, but the country is burning and the Nero Government is rejoicing on their survival which they have made on the last occasion. I would like to impress upon you, Sir, that you have very well understood from the facts and from the deliberations here for the last few days that the constitutional fabric is being destroyed in UP.

The Judiciary is not being followed. The judgement of the High Court is being trampled. Therefore, I would request the Government to take action immediately. Let us know what action they are going to take. But before that, I request you to move a proposal immediately - right now - on your part that the House condemns the action of the Uttar Pradesh Government for not abiding by the court order of the Allahabad High Court. This is my proposal.

SHRI RAM NAGINA MISHRA (Pardhauna): Hon. Mr Speaker, Sir, my submission is that....

SHRI TEJ NARAYAN SINGH (Buxar): Mr. Speaker, Sir, we have been raising our hands for a long time, if you intend to call only

some selective people then we may go out interruptions)..

MR. SPEAKER: You will have your turn to speak. Please be seated. You can speak only one by one. All of you cannot speak at one time.

(Interruptions)

SHRI RAN NAGINA MISHRA: Hon. Mr. Speaker Sir, I would like to submit to the whole of the House through you that I have heard the views of both the members of treasury bench and the members of opposition. If the House does not take into account the serious condition as if now prevails in the country and if the provocative speech continues to be delivered by the members of the opposition and the members of the treasury benches, the situation will further worsen rather than improving.

I would like to submit that the hon. Prime Minister while speaking on the No Confidence Motion had expressed his views on this issue. The leaders of all the parties whether it is Shri Syed Shahabuddin or the leaders of the Muslim League, have been holding the views right from the beginning that no damage should be done to the disputed structure which is being called a Mandir or a Masjid. The dispute was only this, but our two Home Ministers have already given their statements regarding the place where the foundation was laid during the Congress regime and where the temple construction work is in progress. The place was not disputed during Prime Ministership of Shri V P Singh and during the Congress regime. The temple construction work is in progress on that very place. *(Interruptions)*

Mr. Speaker, Sir, give me a little time to speak.

MR. SPEAKER: You are speaking well, it would be better if you speak briefly.

SHRI RAM NAGINA MISHRA: Now the point is that the Uttar Pradesh Government has assured that it would not allow any sort

of damage to the disputed structure. The Uttar Pradesh Government has also promised that there would no damage to the structure. Ram temple would be constructed on the remaining site excluding the disputed place. *(Interruptions)*. It is a mystery when the leaders of opposition of Communist Party and the Janata Dal are protesting but the Members of the Congress are not protesting. Ultimately where do you want to lead the country? The partition of the country was done because of the conflict between Hindu-Muslim. Hindu have always been sympathetic and they do not have the anti feelings against anybody. They believe in embracing other. Hindus consider the Muslims as their younger brothers while they consider themselves as elder brothers. They do not intend to hate them. We notice that allegations are being leveled against the members of our party. Are the colleagues of opposition sitting in the House not aware that the controversy was over the disputed Mandir-Masjid, only it was not at all related with the place where the temple construction work is in progress. The dispute is not one of temple and mosque; there is no dispute about the temple construction that is in progress there. I would at the same time say that so much provocative speeches have been delivered here...*(Interruptions)*

SHRI RAJESH KUMAR (Gaya): Mr. Speaker, Sir, I have been asking for the time to speak since morning, you are not allowing me to speak. If you do not allow me to speak I would walk out. *(Interruptions)*

12.22 hrs.

[Thereafter Shri Rajesh Kumar and Shri Mumtaz Ansari left the House]

(Interruptions)

MR. SPEAKER: Mr. hon. Member, you should be brief, you should not speak much.

SHRI RAM NAGINA MISHRA: Mr. Speaker, Sir, I would like to submit that the hon. Prime Minister has stated that the Ram

temple can be constructed on a different place other than the place of disputed structure. We do want the same. I would request all the hon. Members that there should not be any dispute on the place where the temple construction work is in progress. The judgement of the High Court should be amended. I was submitting this, in the meanwhile the hon. Members of the Janata Dal stood on their feet...*(Interruptions)*

MR. SPEAKER: You please take your seat.

SHRI RAJNATH SONKAR SHASTRI (Saidpur): Mr. Speaker, Sir, I have not been given any chance to speak since morning.

MR. SPEAKER: You please take your seat, I will give you time.

(Interruptions)

[*English*]

MR. SPEAKER: This is very unreasonable.

[*Translation*]

I am telling. I would allow you, you please take your seat....

(Interruptions)

[*English*]

MR. SPEAKER: I am not speaking. He is speaking.

[*Translation*]

SHRI RAJNATH SONKAR SHASTRI: Mr. Speaker, Sir, I am repeatedly requesting *(Interruptions)*

MR. SPEAKER: You please take your seat. It is wrong. I have said that I would give you time, even then you are speaking.

SHRI RAJNATH SONKAR SHASTRI: It is not right. I am putting my view point

before you...*(Interruptions)*

[*English*]

MR. SPEAKER: I will just adjourn the House and go away. This is not correct.

(Interruptions)

[*Translations*]

SHRI RAJNATH SONKAR SHASTRI: Mr. Speaker, Sir, I am just telling you my views...*(Interruptions)*

MR. SPEAKER: It is absurd...

(Interruptions)

SHRI RAJNATH SONKAR SHASTRI: I raised the point of order, but you did not give time *(Interruptions)*

MR. SPEAKER: It is absurd. It is not I who am speaking, it is the voice of other members. *(Interruptions)*

[*English*]

MR. SPEAKER: Mr. Sonkar Shastri, take your seat.

[*Translation*]

Three or four Members of your party have already spoken.

(Interruptions)

[*English*]

MR. SPEAKER: Sonkarji, take your seat now. I will not allow to behave like this before the House.

(Interruptions)

[*Translation*]

SHRI RAJNATH SONKAR SHASTRI: If you do not give me time to speak, I would walk out from the House.

12.24 hrs.

Thereafter Shri Rajnath Sonkar Shastri left the House.

SHRI RAM NAGINA MISHRA: Mr. Speaker, Sir, the leaders of the other parties want that the hon. Prime Minister should adopt the same line of action in this regard as was adopted by the former Prime Minister Shri V.P. Singh and by Shri Malayam Singh: I would like to warn the House through you that if the same thing is repeated, it would not be in favour of this country. If place has to be maintained, the temple should allowed to be constructed where it is being constructed, as has been stated by the hon. Prime Minister.

SHRI VISHWANATH PRATAP SINGH: Mr. Speaker, Sir, I would like to make one thing clear that Shri Ram Nagina Mishra has said that the previous congress Government accepted that the foundation is not at the disputed place and the same was accepted by the National Front Government too. At that time we were in power and when we went into deep investigation conducted by a team on the basis of documents, we came to know that even that place is disputed (*Interruptions*)

SHRI TEJ NARAYAN SINGH (Buxar): Mr. Speaker, Sir, the question is that the judgement of the High Court on the issue of Ram Janam Bhoomi-Babri Masjid should be enforced. The Government should make it amply clear whether it would enforce the judgement or not. The Uttar Pradesh Government is not ready to accept the judgement of the High Court, it is very clear. It is immaterial what statements are being delivered by their leaders. All their statements suggest that they would not accept the decision of the High Court. There is a question before the country whether that judgement should be applied petition in filed to the country or not...(*Interruptions*) If an election petition is filed against an elected member of the Lok Sabha and the Court declares his election illegal and yet he does not accept the order of the court on the plea that he has been elected by the public. Will the Govern-

ment allow him to continue as a member of Lok Sabha? I think that the Government will not allow. The Government should strictly follow this rule. If this rule is not followed the law will become a mockery in this country. A situation will arise when no one will be able to save this country from disintegration. Some of our leaders give a call that the people of Bhartiya Janata Party want to establish a Hindu State. I would like to submit that Hindus are not only masters of this country. What sort of Hindu state they want to build and for whom? Will it be a Hindu state, for those who offer prayers in temples or will it be a Hindu State for those who are not allowed to enter the temples. Field and farm dwellers are against the construction of the temple. No order has been passed to construct a temple after demolishing the mosque. The Bhartiya Janata Party has won election in Uttar Pradesh by a margin of only 32 percent.

You don't enjoy the support of the entire nation, nor that of the Hindus. I would not like to say anything to the BJP people, because they violate and disobey the law. When we get elected we take an oath to the effect that we will protect the nation and abide by its laws. When the High Court ruling went against, it is being ridiculed by them. A party which is making a mockery of the law is certainly not in favour of country's unity and is contributing towards its disintegration. The Government will have to take stern steps, if it wants to keep the nations united. The rest of the Business can be taken after that. It is the decision of our party. If the Government have any other decision in mind, it should immediately implement it. The patient doesn't know the medicine required for his treatment, only the doctor knows it. The Government should ponder over ways and means to check this negligence. It will have to take a decision on that. If it is not done and the court's order is not implemented then the Government has no moral right to continue in office for not even second. If the Government possesses even an iota of honesty, it should take a decision immediately. It should not allow the construction work which is going on there in violation of law. It should

act immediately using the powers, at its disposal, as per the constitution. With these words, I conclude... (*Interruptions*)

[*English*]

SHRI EBRAHIM SULAIMAN SAIT (Ponnani): Mr. Speaker Sir, I am fully conscious of the gravity of the situation. I do not want to bring in irrelevant matters. Now, Shri Chandra Shekhar has made a very fervent appeal. He understands the issue very well. The fact is that today, the Constitution is on the verge of collapse. The country's integrity is going to be shattered because the construction work at Ayodhya which started ten days back on the 9th of this month. The orders of the Allahabad High Court have come on the 15th of this month, that is, five days back. We cannot be lethargic. We cannot vacillate. And every step has to be taken to see that the Court's orders are implemented. This is the only way to save the Constitution and to save the integrity of this country. We know full well that the BJP Sarkar is not serious in implementing the Court's orders. We heard the declaration from them that no power on earth can stop the construction that has started. It is none else, but Shri Joshi the President of BJP who said so. It has come in yesterday's papers.

It is very clear. Mr. Singhal has said that people in thousands and thousands are pouring over there to continue the work. Such is the situation. The Central Government has to act. It cannot be lethargic. If the central Government to vacillate the nation is not going to forgive them, because they will be responsible for breaking of the country and for breaking the Constitution. Therefore, they must act. They cannot go on thinking and thinking. In this way nothing can be done. Therefore, the Prime Minister should come and tell us here and now what he is going to do.

I am not concerned whether it is Article 352 or 356. If the State Government feels that they cannot do anything, the Central Government should act. I know under Article 352 there will be clash between the State

forces and the Central forces. Therefore, the only remedy is Article 356 and 356 alone.

The State Government should be dismissed by the Central Government and the Central Government should take over the administration to see that the construction work is stopped. This is what the Central Government has to do. There is no use in talking irrelevant matters. Let us come to brass tacks. The Prime Minister should come here and tell us when he is going to do so and until then the business of the House should stand suspended.

SHRI BASUDEB ACHARIA: Sir, why Government is not responding? (*Interruptions*)

Sir, when will the Prime Minister come? We have been demanding that the Prime Minister should come and inform the House about it.

[*Translation*]

SHRI SURAJ MANDAL (Godda): Mr. Speaker, Sir, the House has taken up the Ayodhya issue for discussion, several times since the commencement of the session on 8th of this month. Thereafter, the Union Home Minister had talks with the Chief Minister of Uttar Pradesh. Then a statement was made in the House and thereafter, a meeting of the National Integration Council took place, in which leaders from all over the country, including representatives of all political parties participated. Today, all the parties are extending their support to the Union Government and except for the Bharatiya Janata Party, all Political Parties are of the unanimous opinion that the Uttar Pradesh Government has failed to maintain the law and order situation in Ayodhya. But, Mr. Speaker, Sir, today, the scenario in both the Lok Sabha and the National Integration Council has become similar to a Panchayat meeting, where both the powerful and the poor are present to decide over the partition of land but the powerful ones say that they will sit in the jury and listen to aggrieved parties, but in the final reckoning, they will fix

their tether, according to their wishes.

This is the situation today, both in the Lok Sabha and the National Integration Council. Talks are going on between the Uttar Pradesh Government and the Union Government, but today, the Uttar Pradesh Government is not competent enough to implement the Court orders and fulfil its constitutional obligations. On the contrary, it doesn't want to implement the court orders and they have made up their mind to construct the temple there. The Government should clarify as to what is going on between the two parties, because, in this manner, on the one hand, the talks will go on and on the other the construction work will also continue. Isn't it a conspiracy to create widespread disturbances in the country? If the Union Government wants peace, then it will have to use its discretionary powers and save the country from disintegration.

(Interruptions)

[English]

MR. SPEAKER: I am allowing Shri Vishwanath Shastri only.

[Translation]

SHRI VISHWANATH SHASTRI (Gazipur): Mr. Speaker, Sir, we have been discussing the Ayodhya issue since the commencement of the session on 8th of this month. All possible efforts are being made. It has been widely discussed, right from the U.P. Chief Minister to the National Integration Council meeting but so far....

MR. SPEAKER: Say something new, there's no use in repeating the old things.

SHRI VISHWANATH SHASTRI: It is true that the entire world is anxiously looking at India to find out whether this country can preserve its secular identity or not? Whether

the India Constitution will be safeguarded and whether the Rule of law will prevail in India? From what the U.P. Government is doing openly, at the moment, I would like to say clearly that their attitude is similar to that of 'Marich' they are not the real devotees of Lord Rama, rather they are the devotees of 'Kalnemi'. They are performing the roles of those demons, in the present context. Therefore, I would like to know whether the Union Government wants to safeguard the Constitution, preserve our secular identity and maintain law and order the country or not?

Mr. Speaker, Sir, if the Union Government have even a little respect for the law, some regard for secularism and faith in the Indian Constitution, then it should take immediate steps for their protection, as otherwise it will become crystal clear to the masses that the Government is just indulging in a stage managed show and the manner in which the Prime Minister is playing safe is akin to 'Nero playing the flute when Rome was on fire. Therefore, I urge that immediate steps be taken...*(Interruptions)*

[English]

SHRI TARIT BARAN TOPDAR (Barackpore): Sir, Shri Arjun Singh was there. We want the Prime Minister to come here. Otherwise, there is no use. When you have allowed me, I did not make any speech. It is not a matter of speech. We want a definite action and what the Government is going to do. We know what they are going to do.

12.37 hrs.

At this stage, Shri Tarit Baran Topdar and some other hon. Members came and stood on the Floor near the Table.

MR. SPEAKER: The House stands adjourned to re-assemble at